

(b) if so, the details in this regard?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). The unit export price of tea from India varies from company to company and even from consignment to consignment within the same company depending largely on type and quality of tea exported. The unit export price of tea from India for all exporters for the month of June 1980 provisionally averaged to Rs. 19.58 per kg. as against Rs. 17.17 per kg. during the same month last year.

Export of Coffee

7442. SHRI PIUS TIRKEY: Will the Minister of COMMERCE be pleased to state:

(a) the names of the countries to which coffee is exported;

(b) whether India has recently raised the prices of coffee for exporting to other countries; and

(c) if so, the details in this regard?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) India exports coffee to most of the coffee consuming countries in the world like USA, West European countries, USSR and other East European countries, Japan, Australia, Gulf countries etc.

(b) No, Sir.

(c) Does not arise.

Pending Cases of Income-tax Arrears

7443. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to refer to the reply given to the Unstarred Question No. 3003 on 4th July, 1980 regarding pending cases of income-tax arrears and state:

(a) the names of such parties whose income-tax arrears are of Rs. 10 lakhs each for over 10 years;

(b) the reasons for non-realisation of these amounts by Government;

(c) whether some of these parties have filed appeals in courts for excessive assessment; and

(d) the dates on which each one of these appeals has been filed, along with the steps taken by Government to get them settled in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The names of 101 such persons identified with reference to the information presently available in the Directorate of Recovery is given in the statement annexed.

(b) These demands remain outstanding for several reasons. In many of these cases, there are no assets from which recovery of taxes could be effected; in such cases, proposals for writing off the arrears are at different stages of consideration. The list includes some cases of companies which have gone into liquidation and the departmental claims are pending before the liquidator. In a few cases, proceedings are pending before the Settlement Commission. In a few other cases, the demands are not final as appeals or references are pending before Appellate Authorities/Courts. In some cases, action for collection/recovery of taxes initiated by or at the instance of the Department are pending at different stages.

(c) Yes, Sir.

(d) The details required in this part of the question in respect of cases covered by part (c) of the question are being collected and will be laid on the Table of the House as soon as possible.

Statement

S.No.	Name of the assessee
1	2
	1. Sh. R. K. Patel.
	2. B. R. Sons Ltd.